

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2463/2019

(Arising out of impugned final judgment and order dated 22-12-2016 in CRA No. 2754/2014 passed by the High Court Of Judicature At Allahabad)

RAM MURTI & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 74190/2019 - EXEMPTION FROM FILING O.T.
IA No. 51742/2019 - EXEMPTION FROM FILING O.T.
IA No. 14635/2019 - EXEMPTION FROM FILING O.T.
IA No. 52242/2019 - GRANT OF BAIL
IA No. 74189/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
IA No. 51739/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 05-08-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)

Mr. Jitendra Singh, Adv.
Mr. Vijendra Kumar Kaushi, Adv.
Ms. Kalpana Sabharwal, Adv.
Ms. Priyanka Singh, Adv.
Ms. Manju Jetley, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As prayed, list the the matter after one week.

Office to ensure that appearance of Standing Counsel for the State of Uttar Pradesh is notified on the next date, who according to the petitioner has been duly served.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)

